

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 08

Dated Guwahati, the 30th January, 2017

It has come to the notice of the High Court that the OSD, Department of Law & Justice, Nagaland, Kohima, directed the Judicial Officers of Nagaland on 22nd January, 2017, through Whatsapp, to correspond with her in respect of (1) Budget (2) Infrastructure (3) Staff strength & requirement (4) Vehicle, all administrative matters relating to judiciary in Nagaland. Such direction through Whatsapp without the concurrence of the High Court is unacceptable and not required to be responded.

Further, the Hon'ble High Court is pleased to make known that all correspondence with the Govt. relating to the judiciary shall be made through the High Court.

By Order,

Sd/- M.A. Ali,

REGISTRAR (VIGILANCE)

Memo No. HC. III-07/2015/ 3892 /G Dated: 30th January, 2017

Copy to:

1. The Registrar (Admn. / Judicial / Estt.), Gauhati High Court, Guwahati.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The Registrar, Gauhati High Court, Kohima Bench, Kohima.
4. The OSD, Department of Law & Justice, Nagaland, Kohima.
5. The Joint Registrar (_____), Gauhati High Court, Guwahati.
- ✓ 6. The System Analyst, Gauhati High Court, Guwahati. *He is requested to upload this Order in the website of Gauhati High Court.*
7. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

M.A. Ali 30/1/17
REGISTRAR (VIGILANCE)

30/1/17